

CP NO. 80(ND)/2012
RT No.64/2016

Mr.Prince Sagar Jasuja & Anr.

...Petitioners

Versus.

M/s Shakti Spinner Ltd. & Ors.

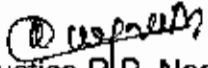
.. Respondents

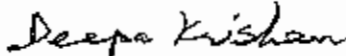
Present: Mr. Rakesh Kumar, Advocate with Mr. Vaibhav Sahni, Advocate for petitioners.
Mr. Rajeev Jasuja, respondent No.2 in person
Mr. Sanjeev Kumar Jasuja, Respondent No.3 in person.
Mr. Satya Pal Singh, Asstt. Registrar of Registrar of Companies, Punjab, respondent No.20.
Mr. J P Singh from the office of Regional Director for respondent No.21.

When the matter was pending before the Company Law Board ~~the~~ only respondents No.2 and 3 were appearing. It is stated by Mr. Satya Pal Singh, AR and Mr. J P Singh appearing for respondents No.20 and 21 that these respondents are proforma parties. Therefore, their presence on the future dates is exempted for the time being.

As per office report, compliance affidavit has not been filed by the petitioners' counsel. Let the compliance affidavit along with proof of despatch of Speed Posts as well as track report of the Speed Posts be filed at least two days before the next date fixed.

Post the matter to 14.10.2016.


(Justice R.P. Nagrath)
Member (Judicial)


(Deepa Krishan)
Member(Technical)

September 30, 2016

arora

Sgans.
30.09.2016.
Nagpur
30.09.2016